

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 975 of 2004

Allahabad: This the 09th day of November, 2004

CORUM:

HON'BLE MR. S.C. CHAUBE, MEMBER-(A)

1. Hari Shankar aged about 25 years,
S/o late Janki Prasad.
2. Dharmendra Kumar aged about 19 years,
S/o late Janki Prasad.
3. Hament Kumar aged about 16 years,
S/o late Janki Prasad.
4. Km. Pushp Late aged about 26 years,
D/o late Janki Prasad.
5. Km. Rajkumari aged about 20 years,
D/o late Janki Prasad.

All are resident of Block No.170, Dhobhi
Ghat, Linepar, Tundla, District Firozabad.

...Applicants.

By Adv. : Shri Satish Dwivedi

Versus

1. Union of India through the General Manager,
North Central Railway, Allahabad.
2. The Divisional Railway Manager,
North Central Railway, Allahabad Division,
Allahabad.
3. The Divisional Superintending Engineer(II),
North Central Railway, Allahabad Division,
Allahabad.
4. The Assistant Engineer (Track),
North Central Railway, Tundla.

...Respondents.

By Adv. : Shri A.K. Pandey

O R D E R

By Hon'ble Mr. S.C. Chaube, Member-(A)

Shank
Shri Janki Prasad, father of the applicants
was a permanent Group 'D' employee of Railways. According
to the applicants their father was illegally removed from
service vide order dated 31-01-1995. The appeal preferred

against punishment order, was rejected on 26-03-2003.

Aggrieved by the order of rejection of appeal the applicants have filed a revision petition dated 27.08.03 to D.R.M., N.C.R., Allahabad Division, Allahabad.

2. After hearing the counsel for both the parties it is found that the ends of justice will be met if a direction is issued to respondent no.2 i.e. Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad with a direction to decide the revision petition of the applicants within a specified time frame and pass a detailed and speaking order under intimation to the applicants.

3. Accordingly, Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad is directed to decide the revision petition dated 27-08-2003 within a period of three months and pass a detailed and speaking order under intimation to the applicants from the date of receipt of a copy of this order.

4. With the aforesaid direction the O.A. is disposed of at the admission stage itself with no order as to costs.

Member- (A)

Brijesh -